

**CBI Vs. Surender Kumar  
CC No. 51/2019  
RC No. DAI 2018A 0030**

***The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No.R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020 and 26/DHC/2020 dtd. 30.07.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI and accused Surender Kumar.***

**10.08.2020 (At 12:00 PM)**

Present : Sh. V. K. Pathak, Ld. PP for CBI.

Accused Surender is present on bail.

The matter was proceeding at the stage of PE.


Put up for PE on **16.09.2020**.

IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADDC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/10.08.2020

**CBI Vs. Paritosh Kumar Praveen & ors.**  
**CC No. 257/2019**  
**RC No. 03(A)/2017/CBI/AC-III/ND**

**On the last date of hearing i.e. on 08.07.2020, the matter was adjourned enblock in terms of the orders of Hon'ble High Court.**

***The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No.R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020 and 26/DHC/2020 dtd. 30.07.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI and Sh. Shiv Chopra, Ld. Counsel for (A-6).***

**10.08.2020 (At 12:15 PM)**

Present : Sh. V. K. Pathak, Ld. PP for CBI.

Sh. Shiv Chopra, Ld. Counsel for (A-6).

Paritosh Kumar Praveen (A-1), Prashant Kumar (A-4) and Harcharan Pal (A-6) are present on bail.

The matter was proceeding at the stage of further proceedings / awaiting further directions.

It is stated by the Reader of this Court that accused Tapas Pal (A-2), Piyush Kumar Patel (A-3) and Ashutosh Kumar (A-5) may have joined the video conferencing, but due to some technical issues at their end, neither their video nor audio was clear.

Ld. Counsel for (A-6) submits that the next date of hearing before the Hon'ble High Court is 18.09.2020.



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In these circumstances, put up for further proceedings / awaiting further directions on **20.10.2020**.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/10.08.2020

**CBI Vs. Ram Bharosay Sharma**  
**CC No. 311/19**  
**RC 30(A)/2012/CBI/ACB/ND**  
**u/S. 13(2) r/w Sec. 13(1)(e) of PC Act**

**10.08.2020**

Present : Sh. V. K. Pathak, Ld. PP for CBI.

Sh. Arvind Singh and Ms. Rashmi Singh, Ld.  
Counsel(s) for accused Ram Bharosay.

Accused Ram Bharosay is present on bail.

The matter was proceeding at the stage of final arguments.

Further final arguments heard at length on behalf of the accused and concluded. However, Ld. PP for CBI seeks some more time to address arguments in rebuttal. Not opposed. Time granted in the interest of justice.

Ld. PP for CBI and Ld. Defence Counsel(s) for the accused submit that further physical hearing in the Court be given to them, save it will cause grave prejudice to them, as documents in this case are voluminous in nature. Considering the nature of the case and the submissions made above, the request is allowed in the interest of justice.

Put up for final arguments in rebuttal on  
**18.08.2020 at 11:00 AM.**

The accused along with his counsel shall appear in Court No. 602, Rouse Avenue District Court, New Delhi on the above said date and time.

The accused is also directed to furnish his bail bonds u/S. 437-A CrPC on the NDOH.

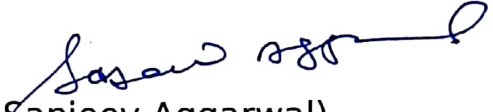


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Reader is directed to ensure that all necessary steps have been taken for smooth functioning of the court work on the NDOH, including sanitization.

IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADDC by the Reader for uploading on the official website.

  
(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/10.08.2020